


- The applicant had alleged in para 6(xvi) of the 4. application that other employees in his department/were similarly circumstanced had been granted three opportunities to appear for the special qualifying examination by the Staff Selection Commission. However, the applicant was denied that opportunity in violation of the principles of natural justice and also his fundamental right of equality before the Law. That is why by our order passed on 8.8.1988 we had asked the applicant to give the names of the persons who were similarly circumstanced and who were given more than one chance to appear for the examination.

 Adwittedly The applicant could not today give/one Obviously, he was appointed in 1984. Thereafter, to our name. knowledge, only two examinations were held. One was in 1985 but the applicant could not appear for that examination because he was not due then. The only examination that was -held thereafter was in March, 1987. Hence no other employees appointed on ad hoc basis in the latter half in 1984 like the applicant could have appeared for three examinations.
- We, therefore, find that the applicant has no case whatsoever and reject the application summarily under section 19(3) of the Administrative Tribunals Act, 1985.

(P.S. CHAUDHURI)
Member(A)

(M.B. MUJUMDAR)

Member(J)